

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. CP/314(MB)2021

IN THE MATTER OF

Shashi Sehgal

... Petitioner

Vs

Trent Limited

... Respondent

Section 59 of Companies Act, 2013

Order Delivered on 26.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Amit Goel (VC)

For the Respondent: None present

ORDER

CP/314(MB)2021 – Despite service of notice, none appeared on behalf of the respondent. In the interest of justice, one last opportunity is granted to respondent to file the reply or otherwise their right to file reply shall stand **forfeited**. Adjourned to **07.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/